Amendment Rules, 1977, under subsection (3) of section 642 of the Companies Act, 1956. [Placed i<sup>n</sup> Library. *See* No. LT-1775/78.]

Annuil Report and Accounts (1976-77) of the Fertilizers and Chemicals, Travancore Limited, Eloor, Udyogamandal (Kerala) and related papers

पेट्रोलियम तथा रस यन ग्रौर उर्वरक मंत्रालय में राज्य मंत्री (श्री जनेश्वर सिश्च) : समापति महोदय, मैं ग्रापकी ग्रनुमति से कम्पनी ग्रधिनियम, 1956 की धारा 619-(क) की उपधारा (1) के ग्रधीन निम्न-लिखित पत्नों की एक प्रति (ग्रंग्रेजी तथा हिन्दी में) सभापटल पर रखता हूं :---

- (i) 1976-77 के वर्ष के लिए फॉर्टलाइजर्स एण्ड कैमिकल्स, ट्रावन-कोर लिमिटेड, एलूर, उद्योगमंडल (केरज) का तेंतीसवां वार्षिक प्रतिवेदन तथा लेखे, लेखों पर लेखापरीक्षकों के प्रतिवेदन तथा उस पर भारत के नियंत्रक महालेखा-परीक्षक की टिप्पणियों सहित ।
- (ii) कम्पनी के कार्यकरण की सरकार द्वारा समीक्षा ।

[Placed in Library. See No. LT-1776/78 for (i) a nd (ii)]

## CALLING ATTENTION TO A MAT-TER OF URGENT PUBLIC IMPORTANCE

## Th<sub>e</sub> alleged interference by Government in the independe?xce of the judiciary

[Mr. Deputy Chairman in the Chair] SHRI DEVENDRA NATH DWIVEDI (Uttar Pradesh): Sir, I beg to call the attention of the Minister of Law, Justice and Company Affairs to the interference by Government in the independence of the judiciary as is apparent from the transfer of the Chief Justice of the Allahabad High Court arbitrarily to the Karnataka High Court.

## Interference in the Independence of Judiciary

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI RHUSHAN): Sir, Shri Justice D. M. Chandrashekhar, Chief Justice, Allahabad High Court, was transferred during the emergency as a Judge from the Karnataka High Court to the Allahabad High Court without his consent. At the time of the retirement of Shri K. B. Asthana, Chief Justice of Allahabad High Court on May, 9, 1977 Shri Justice Chandrashekhar was the senior-most puisne Judge of the Allahabad High Court. A recommendation from the State authorities proposing his appointment as Chief Justice, Allahabad High Court in the vacancy due to arise on the retirement of Shri K. B. Asthana was received by the Government of India. Shri Justice Chandrashekhar was appointed as Chief Justice of Allahabad High Court with effect from May 9, 1977 in consultation with the Chief Justice of India. The Chief Justice of Karnataka High Court, Shri Govind Bhat was due to retire on 15th December, 1977. Sometime before Shri Justice Govind Bhat's retirement Shri Justice Chandrashekhar requested that he may be transferred to the Karnataka High Court as the Chief Justice of that High Court on the retirement of Shri Justice Govind Bhat. The Chief Justice of India was consulted on the question of Shri Justice Chandrashekhar's transfer to the Karnataka High Court and on the basis of his advice, and in exercise of the powers conferred by Article 222 of the Constitution of India, the President has transferred Shri Justice Chandrashekhar from the Allahabad High Court to the Karnataka High Court as the Chief Justice of the Karnataka High Court.

It is thus very clear that the transfer of Shri Justice Chandrashekhar was done with his consent and ir.deed, on his request, in order to redress the injustice done to him during the emergency. In response to a widespread demand, it has been the general approach of Government to retransfer with their consent and in